

ITEM NO.23

COURT NO.11

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) DIARY NO. 17282/2024

(Arising out of impugned final judgment and order dated 20-03-2024 in WP No. 13227/2018 passed by the High Court Of Judicature At Bombay)

DYNESHWAR JAGANNATH GHADGE & ORS.

PETITIONER(S)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

RESPONDENT(S)

(IA No.97377/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.97378/2024-EXEMPTION FROM FILING O.T. and IA No.97373/2024-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.97375/2024-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.97374/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

Date : 29-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Vinay Navare, Sr. Adv.
Mr. Mangesh Deshmukh, Adv.
Mr. Mangal Bhandari, Adv.
Mr. Anand Dilip Landge, AOR
Mrs. Sangeeta S Pahune Patil, Adv.
Mr. Dinesh H Godara, Adv.
Mr. Avineesh Jha, Adv.

For Respondent(s) Mr. Ajay Deshpande, Adv. (Through VC)
Mr. Shantanu Phanse, Adv.
Mr. Prastut Mahesh Dalvi, AOR
Mr. Sushant Valimbe, Adv.
Ms. Vidhi Pankaj Thaker, Adv.
Ms. Damini Thaker, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1. Permission to file the petition for Special Leave to Appeal is granted.
2. Applications seeking exemption from filing certified copy of the impugned judgment and official translation are allowed.
3. Issue notice.
4. In addition to usual mode of service, the petitioner is permitted to serve the private respondents no. 6 to 164 through respondent no.4 (Director General of Police) as also through the counsel appearing for the said respondents before the High Court.
5. Till further orders, operation of the impugned judgment shall remain stayed.

**(POOJA SHARMA)
COURT MASTER (SH)**

**(NAND KISHOR)
COURT MASTER (NSH)**